

MR CHAIRMAN : The question is:

"That the Bill to provide for the extension of certain Central laws to the state of Arunachal Pradesh, as passed by Rajya Sabha, be taken into consideration".

*The motion was adopted*

MR. CHAIRMAN: The House shall now take up clause by Clause consideration of the Bill. The Question is::

"The Clause 2 to 5 stand part of the Bill"

The motion was adopted

Clauses 2 to 5 were added to the Bill

MR., CHAIRMAN: The question is

"That the scheduled class 1, the enacting female and the lone tile stand part of The Bill"

the Motion was adopted.

the Schedule, Close l the Eating Foam and the tile were added t to the Bill,.

SGHRUII RAHE PILOT: is, I beg to move

"That the Bill be passed".

Mr. Chairman : The question is

"That the Bill be passed"

the motion was adopted.

MR. CHEI RMAN (Shri Peter G Marbaning):: The House shall now take up item no. 11 of today's agenda Shri Vidyacham Shukla.

1727 hrs.

SALARY ALLOWANCES AND PENSION OF MEMERS OF PARLIAMENT (AMEDEMENT): BILL \*

THE MINISTER OF WATER RE-

SOURCES AND MINISTER OF PARLIAMEN- TARY AFFARIS (SHRI VIDYACHARAN SHUKLA): I beg to move:

"That the Bill further to amend the salary, Allowance and Pension of Members of Parliament Act, 1954, be taken into on consideration."

Sir, the Joint Committee on Salaries an Allowances of Members of Parliament had been making various recommendations from time to time for increasing the salaries, allowance and facilities to the Members of Parliament and allowances and facilities to the Members of Parliament and pension to Ex-members of Parliament, After examining all the reccommendation, acceptance of these recom- mendations have been decided upon. It will certainly involve expenditure to the exchequer but, looking to the onerous work and the duty of Members of Parliament, the expediter that is involved is not disproportionate to the require- ment of the hon. Members of Parliament. The proposals that we intend to accept would involve a recuring expenfiture to the tune of Rs. 11. 48 crores; and the rulers that we would amended to give certain facilities to the hon.. Members would require about Rs. 57 lakhs; and these will be given thorough the amened of the rule

Several recommendations have not been accepted because, of the financial stringency. In short,, the aims that the Bill seeks to achieve are as follows:-

- (1) We will rises the daily allowance of Hon.. Members from, Rs. 150 to Rs. 20 subject to the condition that the members sing the register on all the days of the Session of he House for which the allowance is claimed;
- (2) To increase the read mileage from,

[Shri. Vidya Charan Shukla]

Rs. 3 to Rs. 5 per km, subject to the minimum of Rs. 120 from Delhi Airport to the reined in Delhi and vice versa;

- (3) To increase the minimum amount of pension for Ex-MPs from, Rs. 500 to s. 1400 per month; and condition of the minimum period of eligibility for pension to far years or two terms which ever is applicable.

The original Bill, that has been circulated to hon. Members, does not contain this provision, But I intend to move an amendment to this effect so that many hon. Members who were leected to the Sixth and Ninth Lok Sabha and who would have not been able to take advantage of the pension. with the amendment they would also be included in the list of beneficiaries. They will be able to get he pension. For their tenure in six and Month Lok Sabha also.

The condition of ex-MPs is such that the amount of pension that we intend to give to them will be hardly enough for them to subsist. Therefore, this is something which should be welcomed all sections of the House.

Again, we have provided in this Bill to increase the additional pension from s. 50 to Rs. 250 per month for each year in excess of the five without any ceiling on the amount of pension. The pension that will be paid to hon. Ex-PMS will be irrespective of any other pensions. If they are receiving pension from other sources that will not deducted from the pension that they will be entitled to receive from Lok Sabha Secretariat.

The two facilities that are proposed to be allowed by the amendment of the rules are to entitle the MPs to 7, 200 units of electricity -3, 500 units measured on light meter and s. 600 units measures on power meter and 1, 000 kls of water free instead of the present entitlement of free water and electricity to the extant of Rs,

3, 600 per year. This will cost the exchequer approximately Rs., 57 lakhs.

The second facility that we intend to allow through our measures is to allow MPs it adjust their excess telephone calls over and above the present entitlement of 50,000 free local calls in the next year's quota.

This simple Bill has been presented to the House after consulting leaders of various parties

SHRI SOMNATH CHATERJEE (Bolpur):  
With different type of respnses.

SHRI VIDYACHARAN SHUKLA: Yes. But all of them are good responses some are very food; some are not so good.

SHRI SOMNATH CHATTERJEE; No, no; wrong assessment. You are going to create two classes of MPs clause 5. How can you retain it?

SHRI VIDYACHARAN SHUKLA: Let me explain the whole thing. Then your can raise your point. There is a clause to which hon. Shri Chatterjee was referring. There have been off-and-on criticism that we are increasing various facilities to ourselves. Some of these frills after offering criticisms in the House accept all these things or sometimes they seem, to be forced by the law to accept it. We wish to give them option. If they do not want to avail of this opportunity, if they do want to bail of these facilities or increasing daily allowance, they can write to the Speaker. They can make a sacrifice if they so wish. It is not classifying MPs into two classes. It is only a matter of belief of they believe that it is not necessary, they may not utilise it. But those people who think that it is necessary, they can avail of it. I have no hard and fast view on this. If the House feels that this differentiation should be there, we are prepare top reconsider this matter. But I leave it to the House to consider and give their suggestions on this particular matter. I hope that the House will find it acceptance. I personally find it acceptable. Therefore, I have

proposed it. I would like to have the views of the hon. Members on this so that we can go ahead with this. (*Interruptions*) I will commend this Bill to the acceptance of the House.

SHRI SOMNATH CHATTERJEE: Sir, this is the point I want to make. It seems from what the people are saying, the obvious comment is being made that the MPs are giving themselves the raise in their salary, perquisites and emoluments. This is something because are most interested it. (*Interruptions*)

[*Translation*]

What is the matter?

[*English*]

Sometimes you do not think when you should think.

[*Translation*]

At that time you abstain, and then remain absent medial right prespective.

[*English*]

This is a very serious matter. (*Interruptions*)

17.33 hrs.

[MR. SPEAKER *in the Chair*]

[*Translation*]

MR. SPEAKER: First of all listen please

SHRI SOMNATH CHATTERJEE: we are only saying does, it look nice that we are deciding for ourselves what should be our salary, what should be emoluments perquisites, etc., etc. At the moment, there is no other mechanism. There is no other method to decide that. Therefore, it has to come to Parliament. Unless Par-

liament passes the law, these things cannot be decided even if there is reasonable proposal. That cannot be decided by anybody else except the House. Whatever you do, it would be treated that we are trying to ingratiate ourselves, trying to help ourselves. Here I find generally there is a good deal of support from all sections of the House. (*Interruptions*)

MR. SPEAKER, Mr. Nayak, it is not always necessary.

(*Interruptions*)

SHRI SOMNATH CHATTERJEE: You think, you are too clever. This is your trouble .some sort of solemnity should be there in this Parliament. There, what I am requesting you as constodian and also to all the hon. Members of this House is that a mechanism should be found out, a body should be created from the Houses. It may ultimately come to you as a recommendation of somebody for a formal approval. But somebody other than the Members of the House should apply their mind to it as objectively as possible. They should do it, not

This is the demand which is being made every time. Hon. Rashtrapatiiji On one occasion did not even agree to sign to Bill because it was passed without discussion. This did not reduced to the credit of the Parliament; or redound to the credit of Members of Parliament. Rashtrapatiiji felt that it was unseemly improper and he did not approve of it. Therefore, Sir, certainly there is a need, nobody has all the facilities here, but we would like to have more facilities of Physical nature, in the sense that at least secretarial services should be given to all the Member. Thus will solve the problem of unemployment also. I think every Member would welcome the secretarial service.

One of the main jobs of a Member is to deal with the correspondence, meet people, keep records of our things and to pursue matters. Nowadays, I hope I am not mistaken or misunderstood, 'Tadbeer' has become one of our main

[Sh. Somnath Chatterjee]

jobs. We are always trying to persuade the Minister; keep him happy with a smile on his face. Therefore, somebody should help us also. This is what we want.

We know we cannot do wonders. We have very very severe limitations and our limitations are greater while sitting on the Opposition. This is one matter where very serious though can be given.

PROF. P.J. KURIEN: (Mavelikara); It is a privilege to sit in Opposition.

SHRISOMNATH CHATTERJEE: You will soon have that pleasures.

I can say this looking at the way you are working.

Secondly, Sir, the other question is about postage. I do not want to have money in my packet. Let the Government arrange for providing the postage. Sir, I am just giving some suggestions. *(interruptions)*

MR. SPEAKER: Will you kindly cooperate by not interrupting because we have other issues also to discuss?

SHRISOMNATH CHATTERJEE: You given us so much of money which we take and out in our pockets. It is utilised by us but it gives the impression that there is an increase in the salaries of Members, in the name of perquisite or in the name of allowing any other thing. We are looking to our own interests. There is some technical difficulty. I do not know who all these complications have been created.

Members have to sometimes attend very important jobs. As quay Members of Parliament they may have to go to their constituencies, attend political meetings, demonstrations, etc. We may have to attend the place where some natural calamity may have taken place or where

riots have taken place. It is our duty to go and attend those places; go by the sight of the people and try to learn their difficulties and problems. So, for going to such a place when parliament is in Session, you do not pay. You can get it only as an intermediary base. I do not know whether it is right or wrong. I leave it to the hon. Member to decide. The hon. Minister who is now piloting the Bill seems to be an expert as to how to get money by different methods. If you can get it directly for attending, you can get it as intermediary journey also. It does not leave good taste in the mouth according to me. Some infermites are there and I request the Minister not to go by the option. It seems that it goes to create an impression that two classes of MPS are there.

Sir, the other thing is about the quantum of pension. There are very serious reservations. It seems to be going up by leaps and bounds. On principle, this is not the appropriate time. We are not yet out of the woods. Mr. Sontosh Mohan Dev knows that a very big industrial undertaking in our country could not be revived because the Government had no money. The Finance Minister said that he can provide us with everything but money. This is the situation of our country, therefore, when money cannot be given for reviving sick industries; money cannot be given for the purpose of drinking water, then how are you giving money here? Shrimati Sarojji, our lady Member was crying today and she said that what is happening in independent India, when people are not having money. Let it not be treated as, giving lectures. This is the hard reality of life. Unemployment is increasing. Another lady Member said about how the BIFR is killing the sick industries for which no money is forthcoming.

Therefore, priority has to be decided. We have our very serious reservations about the timing of this Bill. We would request, Sir, for a mechanism to be thought of. As I mentioned earlier, some sort of Secretarial service etc. should be given. We can also think of some other such facility. A Committee may be constituted for this. I don't mind, if other members are also

included in it. Sometimes, we Members of Parliament think Members of Parliament know everything; they are always right. They may not always be right. That humility should be there. Let a proper procedure be adopted; proper approach may be made so that nobody can say that the Members of Parliament are looking after themselves very well. These are my submissions on this Bill.

DR. KARTIKESWAR PATRA (Balasore):  
On this Bill I want to say something.

MR. SPEAKER: Is it necessary that you should say on everything? We have other items on the Agenda. It has come from the Government side and also from the other side.

DR. KARTIKESWAR PATRA: On this, I have some points to make. I want to put forth my arguments here. Before joining politics, I was a lecturer. I feel that it is very inadequate. It is very difficult for me to manage with what I am getting now. If I want to be honest, if I don't take any bribe and so on, then I cannot manage.

Secondly, I have no other alternative in future. I am not taking anything.

MR. SPEAKER: You are entering a very dangerous area. Please don't speak.

(Interruptions)

SHRI GUMAN MAL LODHA (Pali): Hon. Speaker, Sir, the Bill to amend, a few amenities, pension and Daily Allowance to the Members of Parliament was long awaited. Last time also, there was almost a consensus among the Members, now again the exercise was gone into and there is also almost unanimity on this point that whatever was being given earlier viz. ten years or so, is inadequate. The price spiral is there, almost in different spheres, whether it is labour or the Government servants or the Class-I Officers and so on. Everywhere, on account of inflation the prices have gone up. The members of this House merely on account of embarrass-

ment, which certainly is there, when one sits for thing about the salary and allowances - should not oppose it.

There is no way out, so far as the present Bill is concerned. After passing the Bill, which we are supporting wholeheartedly, a permanent mechanism should be evolved - not like the Pay Commission - consisting of the hon. Speaker, C&AG and one eminent person. They can review the conditions after three years or five years or after the session starts every time they can go into the matter and revise it so that embarrassment would be saved, and there would be a logical basis and sound foundation for it. The price index can be gone into, it. Therefore, I would suggest that some sort of a forum must be created permanently by a legislation. If, today, it cannot be done by way of an amendment, then I would request the hon Minister to do it in the next session after having mature considerations and consultations with the Leaders of the House and other persons. How we can have a permanent forum; and that forum must seize of the matters which are referred to it by the Committee which is there and make very objective assessment of it.

There is a lot of strength and force in what has been said by Shri Sornath Chatterjee that the Members of this House, in order to perform their duties towards the citizens and their constituents, which are mostly 15 lakhs, 20 lakhs, 10 lakhs, require some sort of a secretariat. At the moment, you can very well observe that members are going to the typing pool here to get something typed; they are standing in a queue to get their turn for getting something typed possibly from the staff which is there. Then they have to mail their letters. There are various other requirements.

In the morning, by 10 a.m. one has to send a Special Mention and all other motions are to be given by the Members. So, they require some sort of a small secretariat; and it is not possible for a Member, at the moment, to have a secretariat here, because even a Stenographer - Hindi

[Sh. Guman Mal Lodha]

or English, would cost Rs.3000 or Rs.2000 in addition to other stationery and mail.

Since the Minister has said that some response or some sort of a reply or recommendation should be given, I would suggest that next time, after passing this Bill today, this matter must be considered very objectively.

Before finally recommending it to be passed, we, as Members of Parliament, are entitled to just certify various things: it may be a passport; it may be a certificate for getting ration card, character certificates and so on and so forth. A very anomalous situation has arisen here by this amendment. We are required to give our certificate to the Accounts Branch that we have attended the session will not be enough. Now, our signatures are required to be given every day. It is slightly anomalous, slightly undignified, cumbersome and complicated. So, in future, if the hon. Minister is not able to apply his mind to this aspect, he may apply his mind in the next session and see that this requirement of giving our signatures every day, which is very undignified for Members of Parliament, who certify for others, is dispensed with.

It is true that there will be a general criticism after the Bill is passed, but that criticism, I may submit, is not well-founded on facts, on statistics. If a comparison is made objectively of the prices, of the salary, of the allowances, etc. the Members are not getting even what the Class II Services are getting in the country. In many Assemblies, Legislatures, Members are getting much more than what we are getting here.

Therefore, there is no justification for the criticism except that embarrassment is there and for that a permanent commission should be appointed. With these words, I recommend that this Bill as amended for may be passed. Thank you very much, Sir.

SHRI MRUTYUNJAYA NAYAK

(Phulbani): I have a very honest submission, Sir. In my constituency, in order to go from one end to the other I have to cover almost 300 kms. Just imagine this fact. This is the state of condition of a Member of Parliament. My constituency is a very hilly.....

MR. SPEAKER: We are not considering your constituency, we considering the entire nation.

SHRI MRUTYUNJAYA NAYAK: You please understand my point, Sir. There are some members who are well to do and there are some Members who are rotting. It is a fact Sir. Therefore, when we are making a law we are not going to discriminate one person from the other. For your information, the state of condition of the people in the constituency is so miserable that when we move around we spend for their food and sometimes we give money for their medicines also. I am speaking very honestly. It is a hundred per cent fact, Sir.

MR. SPEAKER: We all agree on that point. Please take your seat. Have you seen the list of Business? What other Business we have to do today? Please take your seat.

18.00 hrs.

SHRI INDRAJIT GUPTA (Midnapore): Mr Speaker, Sir, over the past years every time the upward revision of salaries, allowances and pensions for members has been voted in this House, some of us have consistently been pressing for a bias being introduced in favour of not of monetary increases, but of other facilities, which are necessary for our work and every time we have been told, "Yes, this will be favourably considered". But it has never been done.

I am of the opinion that this Committee which is at present functioning here, the Committee on Salaries and Allowances of Members of Parliament, which is composed entirely of members of Parliament, should be done away with. This Committee should be abolished and

a new Committee or Commission—whatever you like to call it, we can discuss how it should be done—should be constituted. I do not say that no Member of Parliament should be included in it, but all of them certainly should not be Members of Parliament. It should cover facilities also, Salaries, Allowances and other facilities which would cover questions of secretarial assistance, postage, traveling facilities in the Constituencies which the hon. Member who spoke before me just now rightly mentioned, specially for members from far-flung rural constituencies there is need for some conveyance facilities to be given, for members to do their work properly.

I personally do not mind having to sign the register every day. It may not be dignified as Shri Guman Mal Lodha said. But it is no more undignified than this practice of voting increases, monetary increases to ourselves. We will see what the Press will write tomorrow about us. I do not understand why I should submit myself to this indignity every three years or four years—being voted by the Members here for having voted ourselves certain benefits which are not available to people outside.

So, I think we should not do this, and this Committee should be abolished. A new commission or somebody should be fixed, which will be some sort of an impartial or neutral body and let them take into consideration all the different practices which are followed in different Parliaments all over the world. There is no scientific basis at all to what we do here. It is just an *ad hoc* thing which is done from time to time. Whenever some pressure mounts that we should get some further increases, then it is done without any scientific basis or rationale behind it at all. I am not in favour of this kind of a thing.

Secondly, the hon. Minister should tell us what the additional cost is going to be. What is the cost to be incurred by the exchequer by this increase? I should like to know that because at every instance we are told repeatedly as Shri Somnath Chatterji has pointed out here espe-

cially now-a-days, that there are no funds available and everything has to be cut down. Then, why should we go on like things, I do not understand, unless it is examined by a commission which is the proper authority to do that?

Finally such a Commission should be impartial. If it is headed by Mr. Justice Ramaswami, it might be of some advantage to us. I do not know. But it should be an impartial body with some neutral people on it and people who have experience also.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Normally, only such people—of such character—are appointed.

SHRI INDRA JIT GUPTA: Of course, that is obvious. So I want an assurance from the hon. Minister that the present type of Committee will be replaced by an entirely different type of commission or committee. Thirdly, the question of facilities, providing secretarial assistance, providing PAs should be examined. PAs should be provided for every Member of Parliament. It is done in many Parliaments. Franking system for postage, conveyance facility in constituencies, all these matters will have to be given priority and importance.

If you go on increasing the money, I do not personally mind it because this money will go to my party. It is contribution to my party fund. I do not mind if you go on contributing to my party fund. You are welcome to do so. You should know the system by which we work. But I think it does not look good at all. Therefore, we should try to think of something more and by a better rationale or in a better manner the whole system has to be changed.

SHRI A. CHARLES (Trivandrum): Sir, an impression has been created that this side of the House is in favour of it. (Interruptions)

MR. SPEAKER: It is not like that. If you say so, that will be the impression.

SHRI A. CHARLES: I fully share the sentiments expressed by Shri Somnath Chatterjee and Shri Indrajit Gupta. I also feel embarrassed that we are put to some sort of a position in which we are trying to benefit ourselves.

*(Interruptions)*

There was a Bill which has not been assented to by the President. I request you to remember that the Bill was passed when we were in the Opposition and when they were in the ruling side. *(Interruptions)*

MR. SPEAKER: Why do you want to divide the House when there is no diversion? *(Interruptions)*

SHRI A. CHARLES: They were in the ruling party. They brought out some amendments. We opposed it. If a new committee is appointed we will also support it. We do not want to make a claim for us or which will benefit us. *(Interruptions)*

SHRI VIJAY NAVAL PATIL (Erandol): I want to clarify some points, made by Shri Somnath Chatterjee and Shri Indrajit Gupta. I would take only three minutes.

Whatever increase as it seems today is not an actual increase in terms of money given to members of Parliament. The amount of Rs. 300 given for electricity, so many years ago, is equivalent to cover 600 units.

MR. SPEAKER: Shri Patil, it is you who suggested all these things and the Minister considered and accepted it. Why are you taking the time? It is your recommendations which are accepted. I am giving the credit to you.

SHRI VIJAY NAVAL PATIL: I do not want any credit. I just want to say this. They say that no rationale was there. Everything was considered on merits *(Interruptions)*

MR. SPEAKER: Please, we have other

business to do. If it is absolutely necessary, I have no objection. If it is not necessary, you do not have to speak just for the sake of speaking.

SHRI VIJAY NAVAL PATIL: I do not mind saying it myself; but somebody should be there for considering the increase in emoluments.

MR. SPEAKER: The hon. Minister will speak on this.

SHRI VIJAY NAVAL PATIL: I do not want to say how the Committee works.

MR. SPEAKER: I do not want your committee proceedings to be discussed here.

SHRI VIJAY NAVAL PATIL: It is not the question of committee; whatever we did, we worked on a scientific basis. That is all I want to say.

SHRI INDER JIT (Darjeeling): Sir, I will take just half a minute. An impression is being given that we are voting ourselves more money. We are being practical. For instance, we are given an allowance of Rs. 1,000 per month for having a Research Assistant. For Rs. 1,000 a month today you cannot even get an unskilled labour. Therefore, it is only fair that we revise these allowances in the light of practical necessities. A wrong impression - gets created as though we are going on voting more and more money. Who can get a Research Assistant for Rs. 1,000 per month? Therefore, we need to be practical. I am mentioning this only to set the record straight so that a wrong impression is not created among the public.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, I am grateful to the hon. Members for their valuable suggestions. I would like to be as brief as possible while dealing with the suggestions.

The scientific basis is provided by our own



experience. I am sure, Shri Chatterjee and others are all anxious that we, as public representatives, should be able to function effectively and properly without depending on others to give us facilities. So, as many facilities as can be provided by the public exchequer should be given to public representatives. And the Members of parliament should be functioning on the basis of the facilities that are provided to them either by the Central Government or by the State Government, wherever necessary. Therefore, after consulting all sides of opinion in the House and after consulting various members of Parliament and also going through various figures that were made available to us from various sources, we came to a conclusion that this is the least that we can do. It is not that any MP is making earning out of it. But these are all necessary for proper and effective functioning as Members of Parliament.

I would like to make a brief reference to the facilities given to the Members of the State Legislature, who has smaller constituencies to look after. Some of the State Legislatures get much more facilities. But I am not depending on that. I am just mentioning it only to prove the point that public representatives do require various facilities and various means to function in an effective manner.

Sir, as far as pension is concerned, I would request the hon. Members sitting here to be more indulgent because they must have seen the conditions of many of our ex-colleagues, ex-Members of Parliament, and most of them, I would say, all of them have been honest Members of Parliament and today they are living in a very pitiable condition. If we have done something to give them a little more pension so that they can lead a dignified life without depending on others, I think, we are doing our duty towards our predecessors who have been serving this House. I am sure that nobody, even press or others, will grudge this increase in pension to ex-members of Parliament.

Sir, the mechanism that has been sug-

gested by the hon. Members is a welcome suggestion. I would request you to kindly consider the view points of all the leaders of this House to devise a mechanism. We could also request the Chairman of the Upper House to consider the suggestions from the members of the Upper House in this regard. I would personally prefer automatic mechanism to be connected with the cost of living index or something of that kind. I would not like to go into the details of it and it could be discussed while we go into this matter. But if an independent commission is constituted, it can go into the matter from time to time. On certain fixed basis, we decide about the emoluments to be paid to other sections. If this is linked with that, I think it would be a welcome move. I would request you to kindly consider this matter.

Sir, some small points - intermediate journey, etc. - have been made. They are not being changed. All those facilities will be available to the hon. Members as they have been available so far.

We have been very receptive and very sympathetic to the demand of postage, franking facilities being given and secretarial assistance being given. We have to work out the various implications of this. I must say that you have been very co-operative and very sympathetic to these demands of hon. Members and you have made certain suggestions in our meeting. I am sure with your co-operation and under your guidance, we will be able to do something about this matter. Therefore, without taking any more time of the House, I would request you to put the Bill to the House, so that we can proceed to other Business.

MR. SPEAKER: The question is:

"That the Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954, be taken into consideration"

*The motion was adopted*

[Sh. Vidyacharan Shukla]

MR. SPEAKER: The House will now take up Clause-by-Clause consideration of the Bill.

*Clause 2 - Amendment of Section -3*

SHRI NAWAL KISHORE RAI: I beg to move:

*Page 1, line 13,-*

*for "on the day of"*

*insert "once in fourteen days during"(1)*

SHRIM. RAMANNA RAI: I beg to move:

*Page 1,-*

*omit lines 9 to 14 (6)*

*Amendment made*

*Page 1, line 13,-*

*for 'on the day' substitute-*

*"on all the days (except intervening holidays for which no such signing is required)"(7)*

MR. SPEAKER: Now, I will put amendments number 1 and 6 moved by Shri Nawal Kishore Rai and Shri M. Ramanna Rai to the vote.

*The amendments were put and negatived*

MR. SPEAKER: The question is:

"That Clause 2, as amended, stand part of the Bill.

*The motion was adopted*

*Clause 2, as amended, was added to the Bill*

MR. CHAIRMAN: The question is:

"That Clause 3, stand part of the Bill

*The motion was adopted*

*Clause 3 was added to the Bill.*

*Clause 4, - Amendment of Section 8A*

SHRI CHHEDI PASWAN: I beg to move

*Page 2, line 23,-*

*for "four years" substitute-*

*"three years or two terms(2)*

SHRI CHHEDI PASWAN: I beg to move:

*Page 2, line 23,-*

*add at the end-*

*"or has served only one term of any of the 4th, 6th or 9th Lok Sabha"(14)*

SHRI S. YADAV: I beg to move:

*Page 2, line 23,-*

*for "four years" substitute "three years (13)*

MR. SPEAKER: I shall now put amendment number 2, moved by Shri Chhedi Paswan to the vote of the House.

*The motion was put and negatived*

SHRI S.S. YADAV: I seek leave of the House to withdraw my amendment number 13.

*(The amendment No. 13 was by leave withdrawn)*

[Translation]

"provided also"

SHRI CHHEDI PASWAN: Mr. Speaker, Sir, term of Ninth Lok Sabha was of 15 months and after dissolution the railway passes of the Members were cancelled. I would like to submit that if the Prime Minister indulges in corruption and a No Confidence Motion is moved and the Government is defeated then what is the fault of the members. The term of the House should be considered as full.....(Interruptions)

MR. SPEAKER: The question is:

"That clause 4, as amended, stand part of the Bill"

*The motion was adopted*

*Clause 4, as amended, was added to the Bill*

MR. SPEAKER: You are speaking on any issue without giving it a thought. Please don't do so.

MR. SPEAKER: I shall now put clause 5 to the vote of the House. Shri Somnath Chatterjee (Bolpur): No, no. About deletion of clause 5 he has agreed.

[English]

SHRI VIDYACHARAN SHUKLA: Sir, while placing this Bill before the House, I said that we have free mind on this and if the hon. Member does not want it, I do not insist on this.

MR. SPEAKER: I shall now put amendment No. 14 moved by Shri Chhedi Paswan to the vote of the House.

MR. SPEAKER: I think let us not have it. It can be negated.

*The Amendment No. 14 was put and negated*

SHRI VIDYACHARAN SHUKLA: It can be just deleted.

Amendments made:

MR. SPEAKER: No, let us negative it, it is to be done by agreement.

Page 2,-

after line 29, insert -

SHRI VIDYACHARAN SHUKLA: If the House agrees.....(Interruptions)

"Provided further that where any person has served as a Member of the House of the people twice for its duration as provided in clause (2) of article 83 of the Constitution whether consecutive or not, and who is not entitled to any pension under the foregoing provision of this sub-section, he shall, with effect from the commencement of the Salary, Allowances and Pension of Members of Parliament (Amendment) Act, 1993, be entitled to a pension of one thousand and four hundred rupees per mensem;" (16)

MR. SPEAKER: There is no scope for withdrawal. You can negative it: this is not a policy matter.

SHRI VIDYACHARAN SHUKLA: It can be negated.

Page 2, line 30,-

MR. SPEAKER: The question is:

"That clause 5 stand part of the Bill"

for "Provided further" substitute -

*The motion was negated*

[Sh. Vidyacharan Shukla]

MR. SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill"

*The motion was adopted*

*Clause 1, the Enacting Formula and the long Title were added to the Bill*

SHRI VIDYACHARAN SHUKLA: Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. SPEAKER: The question is:

"That the Bill, as amended, be passed."

*The motion was adopted*

MR. SPEAKER: Now, we take up the discussion under rule 193 listed at No. 14. Shri Mani Shankar Aiyar.

10.20 hrs.

#### DISCUSSION UNDER RULE 193

DISCUSSION RE: REPORT OF ONE - MAIN COMMISSION OF INQUIRY RULE 193 RE : ASSASSINATION OF SHRI RAJIV GANDHI

SHRI P. CHIDAMBARAM (Sivaganga): Mr. Speaker, Sir, before my friend Mr. Mani Shankar Aiyar initiates this discussion, I must with deep regret record my protest at the cavalier and almost contemptuous manner in which we have relegated this subject to this hour on the last but one day of this Session of Parliament. The report was submitted by a Judge of the Supreme Court who was invited by the Government to conduct the inquiry. He gave the report in June,

1992. The action taken note was placed in December, 1992 and almost as an after-thought, an amendment was placed in this House on the 28th April, 1993. This discussion was stated at 5 p.m. we are commencing this discussion at 6.20 p.m. Are we serious about discussing this subject? It is a subject involving the assassination of the former Prime Minister of India. If it indicates the scale of priorities of the Ministry of Parliamentary Affairs that another subject should be taken up at 5.00 p.m. jettisoning this subject to 6.20 p.m., I must record my protest against the scale of priorities of the Ministry of Parliamentary Affairs.

MR. SPEAKER: Mr. Chidambaram, what is your suggestion? We would like to accommodate your suggestion.

SHRI P. CHIDAMBARAM: Sir, we must discuss this matter at 1200 Noon tomorrow.

SHRI RAM VILAS PASWAN (Roser): We have no objection. Let this be taken up in the afternoon tomorrow.

SHRI MANI SHANKAR AIYAR (Mayiladuturai): Sir, we are faced with the problem that tomorrow is the last scheduled day of this Session. If Zero Hour is permitted at 1200 Noon, one just cannot tell when it will end and if it is only then after lunch that we take up this issue, then we will find ourselves at 3.30 p.m. obliged to stop the discussion and deal with Private Members' Business. If, therefore, there is agreement in the House that we can actually take up this subject by about 1230p.m. and then we can continue this discussion until it comes to its natural end, then I, for my part, am willing to have this discussion taken up tomorrow as the first act of business after the completion of Matters under Rule 377 by about 12.30 p.m. If that is possible and if everybody in this House agrees to that, then we can take it up tomorrow.

MR. SPEAKER: Is the House willing not to have the Zero Hour business tomorrow?